

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT)(Insolvency) No.282 of 2018**

**IN THE MATTER OF:**

**Devang Holdings Pvt Ltd**

**...Appellant**

**Vs**

**Ms Kriti Paul Gera & Ors**

**...Respondents**

**Present: Mr. Dhruv Gandhi and Mr Prince Pawaiya, Advocates for the appellants.  
Mr. Ashok Kumar Juneja, IRP in person( Respondent No.2).**

**ORDER**

**04.06.2018-** Heard the learned counsel for both the parties. During the course of the arguments it was brought to the notice of the Tribunal that three cheques were issued to Respondent No.1 but were dishonoured and returned unpaid with remarks "Insufficient fund". Counsel for the appellant submits that the Respondent No.1 was communicated not to present these cheques. We do not see any restrictive ground for issuing such communication. We find that the cheques issued have been dishonoured and there is an occurrence of default by appellant. NCLT, New Delhi has rightly exercised its jurisdiction to admit the application. Hence the appeal is dismissed. No order as to costs.

(Mr. Balvinder Singh)  
Member (Technical)

Bm/gc